

(Interruptions)

MR. SPEAKER : Why are you doing like this ? Please sit down, it is enough now.

(Interruptions)

MR. SPEAKER : When I am on my legs, all of you should sit down. What are you doing ?

[English]

What are you doing here ?

[Translation]

Unless you sit down, I cannot listen anything. First you please sit down.

[English]

I have seen that...

*(Interruptions)**[Translation]*

MR. SPEAKER : When you are not going to listen to me, what can I do. Please take your seats. Unless you sit down, I cannot say anything. *(Interruptions)*

MR. SPEAKER : I am saying that your notice has been received.

*(Interruptions)**[English]*

MR. SPEAKER : Please sit down.

*(Interruptions)**[Translation]*

MR. SPEAKER : Unless you sit down, I cannot tell you anything. I cannot listen to all of you at a time. So, please sit down.

(Interruptions)

MR. SPEAKER : Please sit down and listen to me. I cannot proceed unless you sit down. First please sit down.

(Interruptions)

MR. SPEAKER : Your notice has been received. I have gone through it. I have asked the Government and they have agreed to it. I have also gone through the newspaper.

[English]

I have asked the Government and they will make a statement on Monday, and then you can have a discussion when ever you like.

(Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar) : No, Sir...*(Interruptions)*

MR. SPEAKER : I cannot do anything else. Without facts I cannot do anything...

(Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : I will make a statement on Monday, Sir, after finding out the facts...*(Interruptions)*

MR. SPEAKER : He is saying that he will make a statement. That is what he has said.

SHRI BASUDEB ACHARIA (Bankura) : Just now ?

MR. SPEAKER : No, on Monday...

(Interruptions)

PROF. SAIFUDDIN SOZ (Baramulla) : Sir, we must condemn the ghastly assassination of Syed Modi...*(Interruptions)*

MR. SPEAKER : I agree with you...

(Interruptions)

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

Report of the Comptroller and Auditor General of India for the year ending 31-3-1987—Union Government Civil, Reports on the working of Bank of Baroda, Punjab National Bank, Indian Bank, Indian Overseas Bank, United Bank of India etc. for the year ending 31-12-1987; Notifications under Life Insurance Corporation Act, 1956, etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : Sir, on behalf of Shri

Eduardo Faleiro, I beg to lay on the Table :

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended 31st March, 1987--Union Government (Civil)—Public Debt System of Purchases in the Directorate General of Supplies and Disposals, under article 151(1) of the Constitution.

[Placed in Library. See No. LT 6285/88]

- (2) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970—

- (i) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library See No. LT. 6286/88]

- (ii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT. 6287/88]

- (iii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT. 6288/88]

- (iv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT. 6289/88]

- (v) Report on the working³ and activities of the United Bank of India for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT. 6290/88]

- (3) A copy of the Report (Hindi and English versions) on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1987 along with Accounts and the Auditor's Report thereon under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library See No. LT. 6291/88]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956—

- (i) The Life Insurance Corporation of India Class III and Class IV Employees (Payment of Kit Allowance) Rules, 1988 published in Notification No. G.S.R. 490 (E) in Gazette of India dated the 22nd April, 1988.

- (ii) The Life Insurance Corporation of India Class III Employees (Special Allowance for Passing Examination) Rules, 1988 published in Notification No. 491(E) in Gazette of India dated the 22nd April, 1988.

- (iii) The Life Insurance Corporation of India (Special Area Allowance) Rules, 1988 published in Notification No. G.S.R. 492(E) in Gazette of India dated the 22nd April, 1988.

- (iv) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1988 published

in Notification No. G.S.R. 493(E) in Gazette of India dated the 22nd April, 1988.

- (v) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) Rules, 1988 published in Notification No. G.S.R. 545(E) in Gazette of India dated the 4th May, 1988.

[Placed in Library. See No. LT. 6292/88]

- (5) A copy of the Notification No. S.O. 551(E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1988 authorising all Sub-Post Offices in Selection Grade to receive subscription under the Public Provident Scheme from 1st July, 1988.

[Placed in Library. See No. LT. 6293/88]

Narmada Water (Amendment) Scheme, 1988; Statements correcting replies to U.S.Q. Nos. 4740 and 8967 dt. 25-4-1988 and 28-4-1988 respectively

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): Sir, on behalf of Shrimati Krishna Sahi, I beg to lay on the table—

- (1) A copy of the Narmada Water (Amendment) Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 467(E) in Gazette of India dated the 4th May, 1988 under sub-section 2(7) of section 6A of the Inter-State Water Disputes Act, 1956.

[Placed in Library. See No. LT 6294/88]

- (2) A Statement (Hindi and English versions) correcting reply given on 25th March, 1988 to Unstarred Question No. 4740 by Shri Nandlal Choudhary, M.P. regarding clearance to Bina River Irrigation Project.

[Placed in Library. See No. LT. 6295/88]

- (3) A statement (Hindi and English versions) correcting reply given on the 29th April, 1988 to Unstarred Question No. 8967 by Shri Syed Shahbuddin, M.P. regarding status of Major and Medium Irrigation Projects of Bihar.

[Placed in Library. See No. LT 6296/88]

Notification under Tobacco Board Act, 1975

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Sir, on behalf of Shri P.R. Das Munsii, I beg to lay on the Table A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 32 of the Tobacco Board Act, 1975—

- (i) The Tobacco Board (Auction) Amendment Rules, 1988 published in Notification No. G.S.R. 616(E) in Gazette of India dated the 16th May, 1988.

- (ii) The Tobacco Board (Amendment) Rules, 1988 published in Notification No. G.S.R. 617(E) in Gazette of India dated the 16th May, 1988.

[Placed in Library. See No. LT. 6297/88]

[English]

PROF. MADHU DANDAVATE (Rajapur): Sir, I have one submission to make...*(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura): Sir, this is our request that the statement should be made today itself.

MR. SPEAKER: That is why I have taken action. Without finding the facts, without reference, I cannot do anything...

(Interruption.)

MR. SPEAKER: Now look here. I am open to discussion and I do not bar any discussion...

(Interruption.)

[Translation]

MR. SPEAKER: What is now left ?

(Interruptions)

MR. SPEAKER : Don't insist like this. I do not understand what will you gain by behaving like this.

[English]

I have to go according to the rules, whatever is made by you. Immediately I responded. If you had not done it, I would have done it. So simple it is.

PROF. MADHU DANDAVATE : Sir, please bear what we say. We have not been able to listen to you. Our contention is when such a damaging report about ONGC them, involving Rs. 6.5 crores of commission comes, it is in the fitness of things that he should *suo motu* made a statement...*(Interruptions)*

[Translation]

MR. SPEAKER : I have agreed to your proposal. What is the point of dispute now ?

[English]

SHRI AMAL DATTA (Diamond Harbour) : It should be made today itself. Even one day is enough for them to alter the records...*(Interruptions)*

MR. SPEAKER : I got it. I immediately contacted because according to rules, I have to ask for facts...

[Translation]

MR. SPEAKER : I don't know what are you going to gain by such insistence. If it serves your purpose, if making an uproar in the House serves any purpose, then you go on behaving like that. But, I will go according to the rules.

(Interruptions)

MR. SPEAKER : So, nothing will come out by creating such uproar. I am not going to be moved by it.

[English]

I have asked them and they will furnish a statement and then we can go ahead...

(Interruptions)

MR. SPEAKER : Yes, that is what is coming. They will come with a *suo motu* statement on Monday morning and then we will discuss.

(Interruptions)

MR. SPEAKER : The statement of Shri P.V. Narasimha Rao will be made at 3 00 P.M. Shri H.K.L. Bhagat.

12.05 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BOARD-CASTING (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 1st August, 1988, will consist of—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Labour Laws (Exemption From Furnishing Returns and Maintaining Registers by Certain Establishments) Bill, 1987.
- (3) Discussion on the Resolutions seeking disapproval of the following Ordinances together with consideration and passing of the Bills in replacement of them—
 - (a) The Arms (Amendment) Ordinance, 1988.
 - (b) The Religious Institutions (Prevention of Misuse) Ordinance, 1988.
- (4) Consideration and passing of the Code of Criminal Procedure (Amendment) Bill, 1988.
- (5) Discussion on the National Housing Policy.
- (6) Discussion and voting on—
 - (a) Demands for Grants for the State of Punjab for 1988-89.
 - (b) Demands for Grants for the State of Tamil Nadu for 1988-89.